

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH,  
JAIPUR.  
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Date of Decision: July 6, 1993.

OA 334/93

KARAN SINGH CHAUHAN & ORS. ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicants ... SHRI S.K. JAIN.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. Shri D.C. Yadav and others were promoted as PWIs Grade-I vide order dated 28.9.92. The case of the applicants who are working as PWIs Grade-II is that the promoted officials have not been relieved to join their new posts though they have also not foregone their promotion. The case of the applicants is that if the promoted officials join their new posts, they can then be promoted. The case of the respondents is that after passing of the order dated 28.9.92 the seniority of PWIs has been refixed Division-wise. Shri D.C. Yadav and others who have been promoted are not before us and no order can be passed in relation to them in their absence. The respondents should implement the order of promotion (Annexure A-1). However, the respondents will also be at liberty to implement the revised scheme of seniority and take other consequential action such as promotions, postings in accordance with the new scheme. The OA is disposed of with this direction that the necessary action to implement the order Annexure A-1 shall be taken within a period of <sup>a</sup> fortnight from the date of <sup>22/07/93</sup> this order.

( O.P. SHARMA )  
MEMBER (A)

( D.L. MEHTA )  
VICE CHAIRMAN